

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
Criminal Appeal No.990/2016

SHARDA DEVI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH Crl.A. No.991/2016 (II)
(With appln.(s) for early hearing)

Date : 15-09-2017 These appeals were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s) Ms. Mona K. Rajvanshi, AOR
Mr. Anugar Kashyap, Adv.
Tajaswina Sagar, Adv.

For Respondent(s) Mrs. Rachna Gupta, Adv.
Mr. Siddhant S. Malik, Adv.
Mr. Vinay Garg, Adv.
Mr. Upendra Mishra, Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

Criminal Appeal No.991/2016

Heard Ms. Mona K. Rajvanshi, learned counsel for the petitioner and Ms. Rachna Gupta, learned counsel for the respondent-State.

Having heard learned counsel for the parties, we are inclined to entertain the prayer for bail in respect of the appellant, who is the husband, as he has undergone substantial period in custody. Accordingly, it is directed that the appellant shall be admitted to bail on such terms and conditions to be imposed by the learned trial Judge.

(Chetan Kumar)
Court Master

(Shakti Parkash Sharma)
Assistant Registrar